HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)
*****

Subject:- Payment of honorarium to Mediators during "Mediation for the Nation 2.0" drive.

ORDER

No:11q **of 2026/RG**　　　　　　　**Dated:**30**.01.2026**

As a sequel to the constitution of the temporary panel of Mediators under Rule 3(b) of the MCPC Mediation Rules, 2015, to meet the immediate and operational requirements of the mediation proceedings in the context of the 'Mediation for the Nation 2.0' drive, it is hereby ordered that:-

i. The honorarium to these temporary Mediators shall be paid in accordance with Rule 26 of MCPC Mediation Rules, 2015 readwith MCPC resolution dated 15.12.2021; and

ii. The already empanelled Mediators shall also be paid honorarium as per the aforesaid provision, during the Mediation for the Nation 2.0 drive, so as to maintain uniformity.

By Order.

(M.K Sharma)
Registrar General
Dated:-30 **.01.2026**

No:-4164—219**/RG/GS**
Copy of the above forwarded to:
1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Ms. Justice _____
...... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar
5. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. Member Secretary, J&K/Ladakh Legal Services Authority;
8. All Principal District & Sessions Judges of the UTs of J&K and Ladakh;
9. President, J&K High Court Bar Association, Jammu;
10. President, Kashmir Advocates Association, J&K;
11. CPC e-Courts for information and with the request to upload the same on official website of the High Court of J&K and Ladakh.
12. Concerned Mediators _____;
.... for information and necessary action.
13. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping record of the same.
14. Copy to be pasted on Notice Board.
15. Office file.

Registrar General